

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Service Tax Appeal No.11557 of 2015

(Arising out of OIA-BHV-EXCUS-000-APP-012-15-16 dated 29/05/2015 passed by
Commissioner of Central Excise, Customs and Service Tax-BHAVNAGAR)

Utsav Minerals

Village-Ajotha, Taluka-Veraval,
JUNAGADH, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Bhavnagar

Plot No.6776/B-1...Siddhi Sadan, Narayan Upadhyay Marg,
Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat-364001

.....Respondent

APPEARANCE:

Sh.Jigar Shah, Advocate for the Appellant

Sh.Rakesh Bhashkar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU
 Final Order No. **A/11312 / 2020****

DATE OF HEARING: 18.11.2020
DATE OF DECISION: 18.11.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Jigar Shah, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri Rakesh Bhashkar, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**